



LIFE INSURANCE CORPORATION OF INDIA
(Established by the Life Insurance Corporation Act, 1956)
Registration Number: 512

LIC's Bhagya Lakshmi (UIN: 512N292V01)

PART – A

Ref : NB

Micro Insurance Unit:

Date:

Dear Policyholder,

Re: Your Policy No. _____

We have pleasure to forward herewith the above policy document which please find in order.

We would also like to draw your kind attention to the information mentioned in the Schedule of the Policy and the benefits available under the Policy.

Free Look Period

As per IRDA (Protection of Policyholders' interests) Regulations, 2002 we would request you to go through the terms and conditions of the Policy and in case you disagree to any of the terms and conditions, you may return the Policy within a period of 15 days from the date of receipt of policy document stating the reasons of your objections and disagreement. On receipt of the policy we shall cancel the same and the amount of premium deposited by you shall be refunded to you after deducting the **proportionate risk premium for the period on cover and charges for stamp duty**.

We would also like to draw your attention to the following two aspects:

- 1) Change of Address: In case you change your residence kindly ensure that you inform any change of address to the servicing micro insurance unit.
- 2) Nomination: To facilitate speedy settlement of claims kindly ensure that you have nominated a beneficiary to receive the benefit under the policy. You may change the nominee under the policy, in case you wish to do so. However, change of nomination is necessary after reassignment.

These measures will enable us to serve you better.

If you find any errors in this document, you may return this Policy for corrections.

Thanking you.

Yours faithfully,

p. Manager (Micro Insurance Unit)

PART – A (Contd.)

THE LIFE INSURANCE CORPORATION OF INDIA (hereinafter called “the Corporation”) having received a Proposal along with Declaration and the first premium from the Life Assured named in the Schedule referred to herein below and the said Proposal and Declaration with the statements contained and referred to therein having been agreed to by the said Life Assured and the Corporation as basis of this assurance do by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums as set out in the Schedule, to pay the Benefits, but without interest, at the Micro Insurance Unit of the Corporation where this Policy is serviced, to the person or persons to whom the same is payable in terms of the said Schedule, on proof to the satisfaction of the Corporation of the Benefits having become payable as set out in the Policy Document, of the title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal if not previously admitted.

And it is hereby declared that this Policy of Assurance shall be subject to the Definitions, Benefits, Conditions Related To Servicing Aspects, Other Terms And Conditions and Statutory Provisions printed on the back hereof and that the following Schedule and every endorsement placed on the Policy by the Corporation shall be deemed part of the Policy.

SCHEDULE

DIVISIONAL OFFICE:

MICRO INSURANCE UNIT:

Policy No.:	Sum Assured (Rs.):	Due date of premium:
Date of Commencement of Policy:	Sum Assured on Maturity (Rs.):	Mode of payment of premium:
Date of Commencement of Risk:	Instalment Premium (Rs.):	Due Date of Payment of Last premium:
Plan & Policy Term:		Date of birth of the Life Assured:
Premium Paying Term:		Age of the Life Assured:
Date of Maturity:		Whether age Admitted?
Name of Nominee under Section 39 of the Insurance Act, 1938:		Proposal No.:
If nominee is a minor, name of the Appointee:		Date of Proposal :
Name and address of Policyholder:		

Beneficiary to whom Benefits payable	The Life Assured or his Assignee under section 38 of Insurance Act, 1938 or Nominees under Section 39 of the Insurance Act, 1938 or proved Executors or Administrators or other Legal Representatives who should take out representation to his/ her Estate or limited to the moneys payable under this Policy from any Court of any State or Territory of the Union of India, as applicable.
Period during which premiums payable	Till the stipulated due date of payment of last premium or earlier death of the life assured.
Date when premium payable	On the stipulated due date in

Signed on behalf of the Corporation at the above mentioned Micro Insurance Unit, whose address is given on the last page and to which all communications relating to the policy should be addressed.

Date:

Examined by:

Form No.:

p. Manager (Micro Insurance Unit)

Agency Code	Agency Name	Agent’s Mobile Number / Landline Number

PART – B: DEFINITIONS

The definitions of terms/words used in the policy documents are as under:

1. **Age** is the age nearest birthday of the Life Assured at the time of the commencement of the policy except for age 18 years for which the age is in completed years.
2. **Appointee** is the person to whom the proceeds/benefits secured under the Policy are payable if the benefit becomes payable to the nominee and the nominee is minor as on the date of claim payment.
3. **Assignee** is the person to whom the rights and benefits are transferred by virtue of an Assignment.
4. **Assignment** is the process of transferring the rights and benefits to an "Assignee" under section 38 of Insurance Act, 1938.
5. **Beneficiary** means the person who is entitled to receive benefits under this Policy. The Beneficiary may be Life Assured or his Assignee or Nominees or proved Executors or Administrators or other Legal Representatives as the case may be.
6. **Corporation** means the Life Insurance Corporation of India established under Sec.3 of the LIC act, 1956.
7. **Date of commencement of policy** is the start date of this Policy.
8. **Date of commencement of risk** is the date on which the Corporation accepts the risk for insurance (cover) as evidenced by the date of the First Premium Receipt.
9. **Date of Maturity** means a fixed date on which benefit may become payable either absolutely or contingently.
10. **Death Benefit** means the benefit, agreed at the inception of the contract, which is payable on death as specified in "Part C" of this Policy Document.
11. **Discharge form** is the form to be filled by policyholder/claimant to claim the maturity /death benefit under the policy.
12. **Due Date** means a fixed date on which the policy premium is due and payable by the policyholder.
13. **Endorsement** means conditions attached/affixed to this Policy incorporating any amendments or modifications agreed to or issued by the Corporation.
14. **Extra Premium** means a charge for any risk not provided for in the minimum contract premium.
15. **Free Look Period** is the period of 15 days from the date of receipt of the policy document to review the terms or conditions of this Policy and where the policyholder disagrees to any of those terms and conditions, he/she has the option to return this Policy.
16. **Grace period** is the time granted by the insurer from the due date for the payment of premium, without any penalty/ late fee, during which time the policy is considered to be in force with the risk cover without any interruption as per the terms of the policy.
17. **Guaranteed Surrender Value** is the minimum guaranteed amount of Surrender Value payable to the policyholder on surrender of the Policy.
18. **In full force** means all due premiums under the Policy are paid.
19. **IRDA** means Insurance Regulatory and Development Authority.
20. **Lapse** is the status of the Policy when a due premium is not paid within the grace period.
21. **Life Assured** is the person on whose life the insurance cover has been taken.
22. **Loan** is the interest bearing amount granted by the Corporation against the surrender Value payable to the policyholder on surrender of the policy.
23. **Maturity Benefit** means the benefit, which is payable on maturity i.e. at the end of the policy term as specified in "Part C" of this Policy Document, on Life Assured surviving upto the Date of Maturity.
24. **Material information** is the information already known to the Life Assured at the time of obtaining a policy which has a bearing on underwriting of the proposal/policy submitted.
25. **Minor** is a person who has not completed 18 years of age.
26. **Nomination** is the process of nominating a person who is named as "Nominee" in the proposal form or subsequently included/changed by an endorsement, as per section 39 of the insurance act, 1938.
27. **Nominee** is the person who has right to give a valid discharge to the policy monies in case of the death of the Life Assured before maturity of the policy.
28. **Paid-Up** is the status of the Policy if the premiums are paid for at least 2 full years for policies with premium paying term less than 10 years and if the premiums are paid for at least 3 full years for policies with premium paying term 10 years or more and subsequent premiums are not paid within the grace period.
29. **Policy Anniversary** means one year from the date of commencement of the Policy and each date falling one year thereafter, till the date of maturity.
30. **Policy/ Policy Document** means this document along with endorsements, if any, issued by the Corporation which is a legal contract between the Policyholder and the Corporation.
31. **Policyholder** is the legal owner of this Policy.
32. **Policy term** is the period, in years, during which the contractual benefits are payable as per the terms and conditions of the Policy.
33. **Premium** is the contractual amount payable by the Policyholder to secure the benefits under the policy.
34. **Premium paying term** means the period during which premiums are payable.
35. **Proof of continued insurability** is the information sought from the policyholder to decide revival of the policy. This includes Form of declaration of Good Health, Medical Reports, Special Reports, etc.
36. **Proposer** is a person who proposes the life insurance proposal.
37. **Revival** of a policy means restoration of the policy, which was discontinued due to the non-payment of premium, by the insurer with all the benefits mentioned in this policy document, upon the receipt of all the premiums due and other charges/late fee, if any, as per the terms and conditions of the policy, upon being satisfied as to the continued insurability of the insured on the basis of the information, documents and reports furnished by the policyholder, in accordance with the then existing underwriting guidelines.
38. **Revival Period** means the period of two consecutive years from the date of discontinuance of the policy, during which period the policyholder is entitled to revive the policy which was discontinued due to the non-payment of premium.
39. **Schedule** is the part of policy document that gives the details of your policy.

40. **Sum Assured** is the assured amount payable on death during the term of this policy.
41. **Surrender** means complete withdrawal/ termination of the entire policy before maturity.
42. **Surrender Value** means an amount, if any, that becomes payable in case of surrender in accordance with the terms and conditions of this policy.
43. **Underwriting** is the term used to describe the process of assessing risk and ensuring that the cost of the cover is proportionate to the risks faced by the individual concerned. Based on underwriting, a decision on acceptance or rejection of cover as well as applicability of suitable premium or modified terms, if any, is taken.
44. **UIN** means the Unique Identification Number allotted to this plan by the IRDA.

PART – C : BENEFITS

1) Maturity Benefit:

On Life Assured surviving the stipulated Date of Maturity, provided the policy is in full force by paying up-to-date premiums, “**Sum Assured on Maturity**” shall be payable which is equal to 110% of total amount of premiums payable during the term of the contract (excluding taxes and extra premium, if any).

2) Death Benefit:

On Life Assured's death before the stipulated Date of Maturity, provided the policy is in full force by paying upto-date premiums, “**Sum Assured on Death**” equal to **Sum Assured** under the policy shall be payable.

3) Payment of Premiums:

a) Grace Period:

A grace period of two calendar months or 60 days whichever is higher will be allowed for all modes of payments. If the premium is not paid before the expiry of days of grace, the Policy lapses.

If death of Life Assured occurs within the grace period but before the payment of the premium then due, the Policy will still be valid and the “**Sum Assured on Death**” shall be paid after deduction of the said premium as also unpaid premium/s falling due before the next anniversary of the Policy.

- b)** If the Policy has not lapsed and the claim is admitted in case of death of Life Assured under a Policy where the mode of payment of premium is other than yearly, unpaid premiums, if any, falling due before the next policy anniversary shall be deducted from the claim amount.

PART – D: CONDITIONS RELATED TO SERVICING ASPECTS

- 1) Proof of Age :** The premium having been calculated on the age of the Life Assured as declared in the Proposal, in case the age is found higher than such age, without prejudice to the Corporation's other rights and remedies, including those under the Insurance Act, 1938, the premium shall be payable in such case at the rate calculated on the Sum Assured for the correct age at entry, and the accumulated difference between the premium for the correct age and the original premium, from the commencement of the Policy upto the date of such payment shall be paid to the Corporation with interest at such rate as fixed by the Corporation from time to time. However, in case the Life Assured continues to pay the premiums at the rates shown herein, and also does not pay the above mentioned accumulated debt, the accumulated difference between the premium for the correct age and the original premium from the commencement of this Policy up to the date on which the Policy becomes a claim, with interest on each instalment of such difference at such rate as may be fixed by the Corporation from time to time, shall accrue and be treated as a debt due by the Life Assured against the said Policy and shall be deducted from the Policy moneys payable on the Policy becoming a claim.

Provided further that if the Life Assured's correct age at entry is such as would have made him/her uninsurable under the class or terms of assurance specified in the said Schedule hereto, the class or terms shall stand altered to such Plan of Assurance as are granted by the Corporation according to the practice in force at the commencement of this policy subject to the consent of the Policyholder, otherwise the policy will be cancelled and the surrender value will be paid as on the date of such cancellation.

2) Non-forfeiture Regulations:

For policies with premium paying term less than 10 years if after at least two full years' premiums have been paid and for policies with premium paying term 10 years or more if after at least three full years' premiums have been paid and any subsequent premium be not duly paid, this policy shall not be wholly void, but shall subsist as a paid-up policy.

The amount payable on death under a paid-up policy shall be reduced to such a Sum, called ‘**Death Paid-up Sum Assured**’ and shall bear the same ratio to the **Sum Assured on Death** as the number of premiums paid bears to the total number of premiums payable i.e. **Death Paid-up Sum Assured = Sum Assured on Death * (number of premiums paid/number of premiums payable during the policy term)**.

The amount payable at Maturity under a paid-up policy shall be reduced to such a Sum, called ‘**Maturity Paid-up Sum Assured**’ and shall bear the same ratio to the **Sum Assured on Maturity** as the number of premiums paid bears to the total number of premiums payable i.e. **Maturity Paid-up Sum Assured = Sum Assured on Maturity * (number of premiums paid/number of premiums payable during the policy term)**.

The policy so reduced shall thereafter be free from all liabilities for payment of the within mentioned premium.

Notwithstanding what is stated above, if after at least three full years' premiums have been paid in respect of this policy any subsequent premium be not duly paid, in the event of death of the Life Assured within six months from the due date of first unpaid premium, the Sum Assured on Death will be paid after deduction of (a) the premium or premiums unpaid with interest thereon upto the date of death on the same terms as for revival of the Policy during such period, and (b) the unpaid premiums falling due before the next Policy anniversary.

Notwithstanding what is stated above, if after at least five full years' premiums have been paid in respect of this policy, any subsequent premium be not duly paid, in the event of death of the Life Assured within 12 months from the due date of first unpaid premium, the Sum Assured on Death will be paid after deduction of (a) the premium or premiums unpaid with interest thereon upto the date of death on the same terms as for revival of the Policy during such period, and (b) the unpaid premiums falling due before the next Policy anniversary.

3) Revival of lapsed Policies:

If the Policy has been lapsed due to non payment of due premium within the days of grace, it may be revived during the life time of the Life Assured, but within a period of 2 consecutive years from the date of the first unpaid premium and before the date of maturity, on submission of proof of continued insurability to the satisfaction of the Corporation and the payment of all the arrears of premium together with interest (compounding half-yearly) at such rate as fixed by the Corporation from time to time. The Corporation however, reserves the right to accept at original terms, accept with modified terms or decline the revival of a discontinued policy. The revival of a discontinued policy shall take effect only after the same is approved by the Corporation and is specifically communicated to the Life Assured.

4) Surrender:

For premium paying term less than 10 years: The policy can be surrendered at any time during the policy term provided premiums have been paid for atleast two consecutive years.

For premium paying term 10 years or more: The policy can be surrendered at any time during the policy term provided premiums have been paid for atleast three consecutive years.

The Guaranteed Surrender Value shall be equal to Guaranteed Surrender Value factor multiplied by total premiums paid (excluding taxes and extra premium, if any). The Guaranteed Surrender Value factor will depend on the policy term and policy year in which the policy is surrendered and is as under:

Policy year/ Policy term	7	8	9	10	11	12	13	14	15
1	0.00%	0.00%	0.00%	0.00%	0.00%	0.00%	0.00%	0.00%	0.00%
2	30.00%	30.00%	30.00%	0.00%	0.00%	0.00%	0.00%	0.00%	0.00%
3	30.00%	30.00%	30.00%	30.00%	30.00%	30.00%	30.00%	30.00%	30.00%
4	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%
5	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%
6	80.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%
7	80.00%	80.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%	50.00%
8		80.00%	80.00%	65.00%	60.00%	57.50%	56.00%	55.00%	54.29%
9			80.00%	80.00%	70.00%	65.00%	62.00%	60.00%	58.57%
10				80.00%	80.00%	72.50%	68.00%	65.00%	62.86%
11					80.00%	80.00%	74.00%	70.00%	67.14%
12						80.00%	80.00%	75.00%	71.43%
13							80.00%	80.00%	75.71%
14								80.00%	80.00%
15									80.00%

However, under this policy, **Special Surrender Value** will be payable to the Policyholder if it is more favorable than Guaranteed Surrender Value. The Special Surrender Value will be the discounted value of the Maturity Paid-up Sum Assured. These discounting factors applicable to this policy may change from time to time with prior approval of the IRDA.

5) Policy Loan:

No loan will be available under this policy.

PART E

N. A.

PART – F: OTHER TERMS AND CONDITIONS

1) Free look period:

During the Free Look period, if the Policyholder is not satisfied with the Terms or Conditions of the policy, he/she may return the policy to the Corporation stating the reason of objections. On receipt of the same the Corporation shall cancel the policy and return the amount of premium deposited after deducting **the proportionate risk premium for the period on cover and charges for stamp duty.**

2) Forfeiture in Certain Events: In case any condition herein contained or endorsed hereon shall be contravened or in case it is found that any untrue or incorrect statement is contained in the proposal, personal statement, declaration and connected documents or any material information is withheld, then and in every such case but subject to the provisions of Section 45 of the Insurance Act, 1938, wherever applicable, this policy shall be void and all claims to any benefit in virtue hereof shall cease immediately by paying the surrender value.

3) Assignments and Nominations: Assignment is allowed under this plan as per section 38 of the Insurance Act, 1938.

Nomination by the holder of a policy of life assurance is required as per section 39 of the Insurance Act, 1938. It is generally insisted that the nominee shall be very close relative of the Life Assured. The notice of assignment, nomination or change of nomination should be submitted for registration to the office of the Corporation, where the policy is serviced. In registering an assignment or nomination the Corporation does not accept any responsibility or express any opinion as to its validity or legal effect.

4) Normal requirements for a claim: The normal documents which the claimant shall submit while lodging the claim in case of death of the Life Assured shall be claim forms, as prescribed by the Corporation, accompanied with original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account, proof of title, proof of death, medical treatment prior to the death, school/ college/ employer's certificate, whichever is applicable, to the satisfaction of the Corporation. If the age is not admitted under the policy, the proof of age of the Life assured shall also be submitted.

Where the policy results into a maturity claim or in case of surrender of the policy, the Life Assured shall submit the discharge form along with the original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account besides proof of age, if the age is not admitted earlier.

5) Tax: Taxes including Service Tax, if any, shall be as per the Tax laws and the rate of tax shall be as applicable from time to time.

The amount of tax as per the prevailing rates shall be payable by the policyholder as and when the premiums are paid, on the Instalment premium including extra premium, if any. The amount of tax paid shall not be considered for the calculation of benefits payable under the plan.

6) Legislative Changes: The Terms and Conditions including the premiums and benefits payable under this policy are subject to variation in accordance with the relevant Legislation & Regulations.

7) Suicide:

This policy shall be void

- i. If the Life Assured (whether sane or insane) commits suicide at any time within 12 months from the date of commencement of risk and the Corporation will not entertain any claim under this policy except to the extent of 80% of the premiums paid excluding any taxes and extra premiums, if any, provided the policy is in force.
- ii. If the Life Assured (whether sane or insane) commits suicide within 12 months from date of revival, an amount which is higher of 80% of the premiums paid till the date of death (excluding any taxes and extra premiums, if any) or the surrender value shall be payable. The Corporation will not entertain any other claim under this policy.

PART – G: STATUTORY PROVISIONS

Section 45 of Insurance Act, 1938:

No policy of life insurance shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life assured was incorrectly stated in the proposal.

Grievance Redressal Mechanism:

The Corporation has Grievance Redressal Officers at Branch/ Divisional/ Zonal/ Central Office to redress grievances of customers. For ensuring quick redressal of customer grievances the Corporation has introduced Customer friendly Integrated Complaint Management System through our Customer Portal (website) which is <http://www.licindia.in>, where a registered policy holder can directly register complaint/ grievance and track its status. Customers can also contact at e-mail id co_crmgrv@licindia.com for redressal of any grievances.

Claimants not satisfied with the decision of death claim repudiation have the option of referring their cases for review to Zonal Office Claims Dispute Redressal Committee or Central Office Claims Dispute Redressal Committee. A retired High Court/ District Court Judge is member of each of the Claims Dispute Redressal Committees. For redressal of Claims related grievances, claimants can also approach Insurance Ombudsmen who are appointed by Government of India for providing low cost and speedy arbitration to customers.

NOTE:

In case you have any Complaints/Grievance, you may approach Grievance Redressal Officer/ Ombudsman, whose address is as under:

Address of Micro Insurance Unit:

Address of Grievance Redressal officer:

Address of Insurance Ombudsman:

Note: In case of dispute in respect of interpretation of these terms and conditions and special provisions/conditions the English version shall stand valid.

YOU ARE REQUESTED TO EXAMINE THIS POLICY, AND IF ANY MISTAKE BE FOUND THEREIN, RETURN IT IMMEDIATELY FOR CORRECTION.

Authorized Legal Officer

Appointed Actuary

Chairman